

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 507
TO BE ANSWERED ON 20.07.2022

E-COMMERCE PLATFORMS

507. SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government proposes to evolve a proper mechanism for conducting regular checks of ecommerce platforms to ensure compliance with rules relating to display of Maximum Retail Price (MRP), seller details, name of manufacturer and country of origin on products offered for sale on the websites;
- (b) if so, the details thereof and the present status in this regard; and
- (c) if not, the reasons for delay, if any, therein and the corrective steps taken in this regard?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) : The Legal metrology (Packaged Commodities) Rules 2011 under the Legal Metrology Act, 2009 provides that an E-Commerce entity shall ensure that name and address of the manufacturer or packer or importer, maximum Retail Price (MRP), Country of Origin, Common or Generic name of the commodity, Net Quantity, Month and Year of manufacture, Customer Care details etc shall be displayed on the digital and electronic network used for e-commerce transactions. This is to ensure that the consumer is taking an informed and conscious decision based on the declaration of the product on the E-Commerce platform.

For violations of declaration by e-commerce companies, 38 notices during the period of 16th October, 2022 to 31st December, 2020, 232 notices during the period 1st January 2021 to 31st December, 2021 and 178 notices during the period 1st January, 2022 to 11th July, 2022 have been issued by the Legal Metrology Division, Department of Consumer Affairs and an amount of approximately Rs. 77, 90,500/- in the form of compounding fees has been realized from e-commerce companies. State Governments are also empowered to take actions in cases of violation of the Legal Metrology (Packaged Commodities), Rules 2011.
